IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (S.J.) No. 344 of 2020

Yuvraj Kumar ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opp. Party**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

03**/11.09.2020**

1. The learned counsel for the petitioner Mr. Nilesh Kumar submits that he has already removed all the defects by filing typed copy of the pages as pointed out by the office.

2. He prays for and is allowed to add the informant of the case as opposite party No.-2 by next Wednesday i.e. by 16.09.2020 in red ink in the cause title.

3. Issue notice to opposite party No.-2 under registered cover with A/D as well as by speed-post, for which requisites etc. must be filed within a period of one week from today.

4. Office is directed to track the service of notice through speed-post on the portal of the speed-post, Department of Indian Post and put it on record.

5. Post this case on **09.10.2020** under appropriate heading awaiting service report.

(Anubha Rawat Choudhary, J.)

Mukul